

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

Appeal No. 213 of 2017

Dated: 23rd July, 2018

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

M/s KCP Limited

.... Appellant(s)

Vs.

**Andhra Pradesh Electricity Regulatory Commission &
Ors.**

.... Respondent(s)

Counsel for the Appellant(s)

: Ms. Idrani for
Mr. Challa Gunaranjan

Counsel for the Respondent(s)

: Mr. K.V. Mohan
Mr. K. V. Balakrishnan for R-1

Ms. Purna Singh
Mr. Gautam Prabhakar for R-3

ORDER

Learned counsel for respondent No.3 seeks two weeks more time to file reply. As a last chance time is granted and he may file reply on or before 07.08.2018 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter after serving copy on the other side.

List the matter on **30.08.2018**.

**(Justice N. K. Patil)
Judicial Member**

ts/mk

**(I.J. Kapoor)
Technical Member**